

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No301
CP(CAA)/39(AHM)2021
in
CA(CAA)80 of 2020

Proceedings under Section 230-232 Co.Act, 2013

IN THE MATTER OF:

Arcelor Mittal India Pvt Ltd
AM Associates India Pvt Ltd
Arcelor Mittal Nippon Steel India Ltd

.....Applicant

.....Respondent

Order delivered on ..19/01/2023

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Mihir Thakore, Sr. Adv. a/w. Mr. Navin Pahwa, Sr. Adv.
a/w. Mr. Nirag Pathak, Adv.
: Mr. Palash Agarwal, Adv.
For the RD : Mr. Shiv Pal Singh, Assistant Director
For the Respondent :

ORDER

Learned Sr. Counsel Mr. Pahwa undertakes to file the balance sheets of all the three petitioner companies for the year ending on 31.03.2021 and also with clarity how the Competition Act is not applicable.

List for further clarification on 01.02.2023.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

-sd-

**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**